IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C). No.1895 of 2011

Dhananjay Kumar Singh … … **Petitioner**

Versus

Jharkhand State Housing Board, Ranchi, Harmu Housing Colony, Harmu, P.S. Argora, P.O. Harmu, Dist. Ranchi & Ors.

… … **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : None
For the Respondents : Mr. Sachin Kumar, Adv.
Mr. Shivam Sahay, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the respondents had no objections with it and submitted that the audio and video qualities are good.

08/05.04.2021: Nobody appears on behalf of the petitioner.

Counsel for the respondent no.1 to 3 and legal representative of the respondent no.4 are present. It appears that the petitioner has been allotted house on 15.04.2004 which was subsequently cancelled on 14.09.2004, just because the house in question was earlier allotted to the respondent no.4 vide letter dated 05.04.2003 and since then, they are in possession in the said house.

The present writ petition has been filed on 15.04.2011 in which notices has been issued on 04.05.2011. Counter Affidavit has been filed on behalf of respondent no.4 on 05.09.2011 to which rejoinder has been filed by the petitioner on 10.10.2011.

In the counter affidavit filed by the legal representative of the respondent no.4, it has been brought on record that the respondent no.4 has died on 12.06.2011. In spite of this fact, the respondent no.4 has not been substituted by his legal heirs till date, who is the allottee and occupier of the house in question.

Since nobody appears on behalf of the petitioner, as a last chance, the petitioner is given one more opportunity to appear in this case, put up this case on 26.04.2021.

(Rajesh Kumar, J.)

Amar/-